

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Original Application No. 4 of 2006**

Jabalpur, this the 27<sup>th</sup> day of April, 2006

**Hon'ble Dr. G.C. Srivastava, Vice Chairman**  
**Hon'ble Mrs. Meera Chhibber, Judicial Member**

Suresh Singh Raghuvanshi,  
S/o. Late P.S. Raghuvanshi,  
Near Sitala Mata Mandir,  
Jabalpur.

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**Applicant**

(By Advocate – Shri A.K. Pare)

**V e r s u s**

1. Union of India,  
Through : The Secretary,  
Ministry of Defence,  
New Delhi.

2. Director General,  
Ordnance Factories,  
Ordnance Factory Board,  
10, Shaheed Khudi Ram Bose Road,  
Kolkata.

3. Senior General Manager,  
Vehicle Factory,  
Jabalpur (MP).  
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**Respondents**

(By Advocate – Shri A.P. Khare)

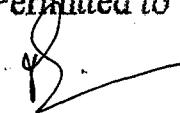
**O R D E R (Oral)**

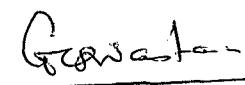
**By Dr. G.C. Srivastava, Vice Chairman -**

The learned counsel for the respondents has stated that the relief sought for by the applicant has already been granted to him. He has also submitted a copy of the factory order No. 1665, dated 24.4.2006 in support of his statement. The same is taken on record. The learned

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counsel for the applicant has received a copy of the order and has admitted that the relief has been granted and he wishes to withdraw the OA. Permitted to do so. OA is dismissed as withdrawn.

  
(Mrs. Meera Chhibber)  
Judicial Member

  
(Dr. G.C. Srivastava)  
Vice Chairman

"SA"

प्रलंबन सं ओ/न्या.....  
प्रतिविधि अद्यतेः— जबलपुर, दि.....  
(1) सरीर, राज ज्यायकल्य और प्रसोरियायन, जबलपुर  
(2) अवेदन की तिथि तु..... के काउंसल  
(3) प्रत्यार्थी न/प्रत्यार्थी/पुरु..... के काउंसल  
(4) वंशपाता, दोषाता, जबलपुर ज्यायकल्य  
सूचना एवं अद्यतयक कार्यक्रमी तु.....

D.K. Pare Ad-230  
A.P. Khalsa Ad-230

अप. राज्यालय

  
2/5/06